

Sixteenth Loksabha

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Title: Need to provide relaxation to Tamil Nadu in respect of NEET Examination.

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Thank you hon. Speaker, Madam. The introduction of NEET has created a huge uproar in Tamil Nadu and many pertinent questions were raised. Our beloved leader Puratchi Thalaivi Amma had categorically opposed to the introduction of NEET as it was a direct infringement on the rights of the State and would cause grave injustice to the students of Tamil Nadu.

The Government of Tamil Nadu has established many Government medical colleges across the State to achieve the optimum Doctor-Population ratio and to augment the medical service infrastructure. If these seats are taken away by students of other States through NEET, it will create non-availability of doctors and medical services particularly in rural areas of Tamil Nadu.

Keeping this in view, the Tamil Nadu Legislative Assembly has passed two Bills for protecting the existing admission policy for UG and PG admissions in Medical and Dental Colleges. The two Bills have been sent to the Government of India for obtaining the assent of the President of India under Article 254(2) of the Constitution of India. With a view to protecting the prospects of the State Board students and providing them fair and equal opportunity, the Government has taken a policy decision to allocate 85 per cent of State quota seats to the Tamil Nadu State Board students and balance 15 per cent to the students from other Boards, and conduct admission based on marks obtained in NEET.

In this situation, I urge the Government to facilitate the Presidential assent for two Bills may be accorded immediately to enable the Tamil Nadu State to continue its existing system of admission to Government Medical and Dental Colleges.

HON. SPEAKER:

Shri P.R. Sundaram is permitted to associate with the issue raised by Shri S.R. Vijaya Kumar.

Shri P. K. Biju – Not present.